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Title: Need to look into the problems faced by pensioners of Tamil Nadu Electricity Board. – Laid.

SHRI C. KUPPUSAMI (MADRAS NORTH): The workmen who are under the Regular Work Establishment of Tamil Nadu Electricity Board were brought under Pension Scheme w.e.f. 1.7.1986. Previously they were subscribing to the 'Family Pension' under Employees' Provident Pension Scheme from March 1971 to June 1986. Consequent upon switching over to TNEB Pension scheme, the contributions recovered from the workmen's pay and remitted to Regional Provident Fund Commissioner earlier is due to be refunded to them. The workmen have preferred their claims in Form 10-C and submitted through proper channel to Regional Provident Fund Commissioner, Tamil Nadu but for one reason or the other, the amount due to them is not refunded.

The Fifth Pay Commission had recommended restoration of commuted pension in 12 years which has been restored in Kerala and Karnataka. Commutation of pension received on retirement is repaid in full within a period of 11 years but the portion of the pension commuted continued to be deducted for a period of 15 years. Through you, Sir, I urge upon the hon. Minister of State for Personnel and Department of Pension and Public Grievances to restore the period of commutation of pension to 12 years, as per the recommendations of the Fifth Pay Commission.

I also urge upon the Government of India, particularly the hon. Minister of Labour to see that the excess amount deducted from the workmen of Tamil Nadu Electricity Board who contributed for Family Pension under Employees Family Pension Scheme, 1971 may please be refunded to them at the earliest.